

[Translation]

Loans to Minority Community

3290. SHRI NAWAL KISHORE RAI :
SHRI NITISH KUMAR :

Will the Minister of WELFARE be pleased to state:

(a) whether loans were disbursed to the people of minority community by the National Minority Development and Finance Corporation under various schemes during the last three years;

(b) if so, the amount of loan and the names of the schemes under which the loans were disbursed during 1994-95, 1995-96 and 1996-97;

(c) whether the Corporation is facing difficulties in the recovery of the loan due to certain conditions laid down for the disbursement of loan; and

(d) if not, the percentage of loan recovered during the said period and the total amount of the loan became non-performing asset?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) Yes, Sir. National Minorities Development and Finance Corporation (NMDFC) has disbursed loans during the last three years to the people of minority community under its two schemes viz. Term Loan Scheme and Margin Money Scheme.

(b) The loan disbursed by NMDFC under its Term Loan Scheme and Margin Money Scheme during the years 1994-95, 1995-96 and 1996-97 is as given below:

Scheme	(Rs. in crores)		
	1994-95	1995-96	1996-97
Term Loan	27.51	4.34	43.87
Margin Money Loan	2.53	2.15	0.37

(c) No, Sir.

(d) The total loan amount and interest thereof due and actually recovered from the State Channelising

Agencies during the year 1994-95, 1995-96 and 1996-97 is as under:—

Year	Amount due	Amount recovered	(Rs. in lakhs)
			Recovery %age
1994-95	1.66	0.24	14.46
1995-96	403.13	361.83	89.75
1996-97	899.16	561.50	62.45

No portion of NMDFC loan disbursed to the SCAs during this period has become non-performing asset.

Delay in Disposing of Cases by NHRC

3291. DR. RAMVILAS VEDANTI :
SHRI A. SAMPATH :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of complaints received by the Human Rights Commission since its inception, State-wise;

(b) whether there is delay in disposing of cases registered by the National Human Rights Commission; and

(c) if so, the reasons therefor and the number of cases pending for the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) The Commission, since its inception till 31.3.1997, has registered 37,192 number of complaints. The State/UT-wise break up of the complaints received and their pendency as on 31st March, 1997 is as follows:—

Name of the State	Complaints registered (upto 31st March) 1997)	Pendency as on 31.3.1997
1	2	3
Andhra Pradesh	2467	73
Arunachal Pradesh	37	3
Assam	311	13
Bihar	4106	441

1	2	3	1	2	3
Goa	49	6	Andaman & Nicobar Islands	12	2
Gujarat	382	14	Chandigarh	32	6
Haryana	966	131	Dadra & Nagar Haveli	2	Nil
Himachal Pradesh	145	14	Daman & Diu	4	2
Jammu & Kashmir	606	91	Delhi	2781	307
Karnataka	428	41	Lakshdweep	7	1
Kerala	715	89	Pondicherry	47	9
Madhya Pradesh	2157	139	Total	37192	4010
Maharashtra	1424	155			
Manipur	152	23			
Meghalaya	37	1			
Mizoram	10	3			
Nagaland	102	3			
Orissa	1503	207			
Punjab	1270	57			
Rajasthan	1748	283			
Sikkim	9	3			
Tamil Nadu	2889	359			
Tripura	49	6			
Uttar Pradesh	12431	1421			
West Bengal	1313	107			

The figures are commulative totals from its inception to 31.3.97.

(2) There is no significant delay in disposing of the cases, however of late, the Commission has been receiving a large number of complaints alleging human rights violations. Keeping this in view, the proposal of the Commission to augment staff and filling up of the vacancies is under consideration of the Government/Commission.

[English]

Production and Consumption of Foodgrains

3292. SHRI HARIN PATHAK : Will the Minister of AGRICULTURE be pleased to state:

(a) the quantum of foodgrains produced in the country during 1995-96 and 1996-97 and whether this is excessive or beyond our actual requirement during the said period;

(b) if so, whether India is exporting foodgrains;

(c) whether projections for 1995-96 for foodgrains output are being recast due to monsoon below normal;

(d) if so, the basis on which our foodgrains requirement for domestic consumption in terms of per capita in Kg/year is fixed;

(e) whether one third of our population remains underfed living below the poverty line;